चाहूंगा कि आईन्दा प्रदर्शन जरूर होते रहे, लेकिन प्यार-मुहब्बत के साथ। ऐसा नहीं होना चाहिए कि कामराज का घर जलाया जाये।

Calcutta High Court's Ruling on Presence of C.R.P. in West Bengal

*48. SHRI SAMAR MUKHERJEE: Will the Minister of HOML AFFAIRS be pleased to state:

- (a) whether the Government's attention has been drawn to the Calcutta High Count's ruling that the presence of Central Reserve Police m West Bengal is illegal; and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PAN I): (a) Hon'ble Mr. Justice S. Mukherji of the Calcutta High Court in his judgement of 18. 4. 72 did not hold that the presence of CRP in West Bengal was illegal but he had held that the CRPF Act 1949 enacted by the Constituent Assembly acting as a legislative body was ultra tires

(b) The Government of West Bengal and the Government of India filed an appeal against the judgement in the Calcutta High Court. The appeal has since been allowed on 25.7.1972 and the earlier judgement of the single judge has been reversed.

SHRI SAMAR MUKHERJEE: May I know what is the main difference between the two judgements, whether by one judgment the CRP has been categorised as police and by the other judgment it has been categorised as armed services? Is that a fact or not? If so, what is the Government's reaction thereto?

SHRI K. C. PANT: We have not got the details of the later judgment. A copy of the later judgment has been sought and has not yet been received. But broadly speaking without going into details, the previous judgment was based on the court's view that this was a police force and the later judgment is presumably based on the view that this is an armed force of the Union.

SHRI SAMAR MUKHERJEE: In view of the later judgment, will Government change the name of CRP and declare that it is a part of the armed forces? Will the minister tell us what is the total number of CRP now in West Bengal?

SHRI K. C. PANT: In view of the judgment, it is no longer necessary to think in terms of changing the name. About the other part of his question, normally we do not give the details about the deployment of our armed forces. But if you so direct, Sir, I am prepared to give it.

MR. SPEAKER: This is a specific question about the High Court's ruling.

SHRI SAMAR MUKHERJEE: The question is about the presence of CRP. I am asking what is the strength of the present of CRP

MR. SPEAKER: The main question is specific about the High Court judgment. If you give fresh notice, it can be considered.

SHRI JYO FIRMOY BOSU: The Minister is ready to reply.

MR. SPEAKER: I know there are Ministers who are much more ready to reply even before I ask them, but Mr. Pant is not one of them

SHRI PRIYA RANJAN DAS MUNSI: May I know whether CRP was sent to West Bengal for maintaining law and order and whether the assistance of CRP was utilised to protect the lives of CPM leaders and maintain law and order during the political meetings of CPM during the last two years?

MR. SPEAKER: How does it arise out of this? Next question.

Differential Postal Rates for Parcels

- *49. SHR1 SUKHDEO PRASAD VERMA: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) whether Government are considering to introduce differential postal rates for parcels; and
- (b) if so, the broad outlines of the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): (a) No, Sir.

(b) The Question does not arise.

श्री पुष्कवेव प्रसाव वर्ना: मैं यह जानना चाहता हूं कि क्या गरकार के पान विश्वाग की ओर से यह पुष्ठाव आया था कि पार्चल की दरें दूरी के आधार पर निष्यत की आवें। दूसरे देशों में भी पार्सल की दरें दूरी के आधार पर लागू हैं। अपने देश में टेल।फोन की दरें दूरी के आधार पर निश्चित की गई हैं।

श्री जगन्नाथ पहाड़िया: ऐसा कोई सुझाव अभी तक हमारे पास नहीं आया है।

श्री सुखबेब प्रसाद वर्मा: क्या सरकार दूसरे देशों में पार्सल की दरें दूरी के आधार पर होने और अपने देश में टेलीफोन की दरें दूरी के आधार पर होने के कारण यहां पार्सल की दरें भी दूरी के आधार पर लागू करने का विचार रखती है ?

THE MINISTER OF COMMUNICA-TIONS (SHRI H. N. BAHUGUNA): No, Sir.

Survey of Indian Resources by American Space Earth Resources Satellite

*50. SHRI S. C. SAMANTA: Will the Minister of SPACE be pleased to state:

- (a) whether the Department of Atomic Energy, Electronics and Space are collaborating with American authorities for survey of Indian resources by American Space Earth Resources Satellite; and
- (b) if so, the broad outlines of the project and the extent to which India is involved in it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b). The Indian Space Research Organisation is interested in the problem of Earth Resources Survey through Remote Sensing using a satellite and has had discussions with the National Aeronautics and Space Agency of the United States of America which has launehed an Earth Resources Technology Satellite (ERTS) on 23rd July, 1972. The question of Indian participation in the NASA project is being studied in all its aspects.

SHRI S. C. SAMANTA: Towards the end of his statement the hon. Minister says:

"The question of Indian participation in the NASA project is being studied in all its aspects."

Who is studying it? Has any committee been set up? If so, may I know its terms of reference and the names of the members of the Committee?

SHRI K. C. PANT: A study group was set up. The names of its members are: Professor Pisharoty, convener, Ltd. Gen. H. Aggarwala, Dr. Hariharan, Dr. Kanwar, Dr. Panickker, Dr. Qureshi, Dr. Raghava Rao, Professor Ramanathan, Dr. Stinivasan and Dr. Subramaniam.

SIIRI S. C. SAMANTA: On 23rd July 1972 USA has launched an Earth Resources Technology Satellite. May I know whether we will wait for the result of this launching?

SHRI K. C. PANT: As I have said in my main reply, the satellite has been launched on the 23rd July. The question of collaborating with this programme has been under consideration. Under this programme certain pictures are received from NASA. In return, certain data has to be furnished by us. An agreement has been received from NASA of USA That is being studied to see whether the draft agreement can be accepted. That is so exactly where the matter stands now.

SHRI P. VENKATASUBBAIAH: Agreeing in principle to enter into collaboration with such organisations, may I know whether Government explored the possibility of having collaboration with certain authorities supervised by the United Nations rather than such powers which have got different considerations, so far as our country is concerned?

SHRI K. C. PANI': I am not quite sure which are the organisations he is referring to. This satellite programme is of NASA of USA which is largely for their domestic use. Their own departments like the Department of Agriculture, Department of Natural Resources and so on are interested in this programme. It is a new programme. It is something new in the field of space technology and they hope to derive a lot of information about their resources through this programme. The ISRO also in April 1970 had requested for copies of the pictures taken over India and neighbouring seas so that we might take advantage of this. But thereafter, as I said, the agreement has come and that is under study. Till that has been studied and a decision taken, I cannot indicate what we propose to do.

SHRI VISHWANATH PRATAP
SINGH: As the Satellite has to be instrumented and launched by U.S.A, I would
like to know whether you are studying any
safeguards in the agreement so that there will